

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-516

(IB)-771(PB)/2018

Contempt Petition/37/2023, IA/3464/2023, IA/2113/2023, IA/6303/2022

IN THE MATTER OF:

Capri Global Capital Ltd.

....Applicant

Vs.

Value Infratech India Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 18.07.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Yogesh Sharma, Adv. in IA/2113/2023
Mr. Kumar Deepraj, Adv. in IA/6303/2022

For the Respondent :

For the RP : Mr. Rishabh Jain, Adv.

ORDER

Contempt Petition/37/2023:-

Ld. Counsel for the Petitioner is present. No one is present on behalf of the Respondent despite service of notice. Court Officer may issue e-notice to the Respondent for filing their reply and appearance. List the matter on **18.08.2023.**

IA/3464/2023:-

No one is present on behalf of the Applicant at the time of hearing of the matter. Ld. Counsel for the Respondent is present and submitted that reply has been filed. In the interest of justice, the matter is listed on **18.08.2023.**

IA/2113/2023:-

Ld. Counsel for the Applicant and Ld. Counsel for the Respondent are present. Ld. Counsel for the Respondent submitted that his reply is ready. However, he could not file the same in the e-portal of the Tribunal due to the non availability of the security code. Ld. Counsel may approach the Ld. Counsel for the Applicant and submit their reply on the e-portal of the Tribunal. List the application for arguments on **18.08.2023**.

IA/6303/2022:-

Pleadings are complete in this application. List the application for arguments on **18.08.2023**.

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)